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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.
O.A.NO.1212 of 1994.

Between

Dated: 14.3.1995.

M. Ravi kumar

...

Applicant

And

1. Union of India, represented by its Secretary, Ministry of Defence, New Delhi.
2. The Director General, N.C.C., West Block No.4, R.K.Puram, New Delhi.
3. The Deputy Director General(P&F), O/O Director General N.C.C. West Block No.4, R.K.Puram, New Delhi.
4. The Deputy Director General (NCC) N.C.C.Directorate, A.P.General Choudary road, Sec'bad.

...

Respondents

Counsel for the Applicant : Sri. K.K.Chakravarthy
Counsel for the Respondents : ----

----- AGG1. CGSC.

Hon'ble Mr. A.V.Haridasan, Judicial Member

Hon'ble Mr. A.B.Gorthi, Administrative Member

(As per the Hon'ble Mr. A.V.Haridasan, Judicial Member)

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Contd:...2/-

Copy to:-

1. Secretary, Ministry of Defence, Union of India, New Delhi.
2. The Director General, N.C.C. West Block, No.4, R.K.Puram, New Delhi.
3. The Deputy Director General (P&F), O/O Director General N.C.C. West Block No.4, R.K.Puram, New Delhi.
4. The Deputy Director General (NCC) N.C.C. Directorate, A.P. General Choudary road, Sec'bad.
5. One copy to Sri. K.K.Chakravarthy, advocate, CAT, Hyd.
6. One copy to Sri. K.Bhaskara Rao, Addl. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rsm/-



O.A.No.1212/94

Dt. of decision: 14-3-1995.

JUDGEMENT

(As per the Hon'ble Sri A.V. Haridasan, Member(J))

The applicant in this application challenged the order dt. 18.8.94 issued by the Dy. Director General, the 3rd respondent retiring the applicant compulsorily from service w.e.f. 31-8-94. Against this order the applicant has made representation to the Director General, NCC, New Delhi (R-2). This representation has not been disposed of. The respondents in their reply statement have stated that a Revision Committee has been constituted for deciding the representation submitted by the applicant and the same was forwarded to the committee for consideration. In the light of the above statement of the respondents, the counsel on either sides agreed that the application may now be disposed of with a direction to the respondents to have the representation submitted by the applicant considered and disposed of within a reasonable time. In the light of above submission of the counsel at the Bar, we dispose of this application with a direction to first respondent to have the representation submitted by the applicant on 15.9.94 considered and disposed of by the Committee within a period of two months from the date of communication of a copy of this order. It is made clear that if the applicant feels aggrieved by the outcome of the representation he may approach the Tribunal. *for assistance and Redressing of any injustice*

2. The OA is disposed accordingly. No costs.


(A.B. Gorathi)
Member (A)


(A.V. Haridasan)
Member (J)

Open Court Dictation

OA.12/2/95

TYPED BY
CHECKED BY

COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE MR.A.V.HARIDASAN : MEMBER

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER

DATED : 14/3/95

ORDER/JUDGEMENT

M.A.R.P/C.P.No.

int
O.A.No. 12/2/95

Admitted and Interim directions
issued

Allowed

Disposed of with Directions

Dismissed

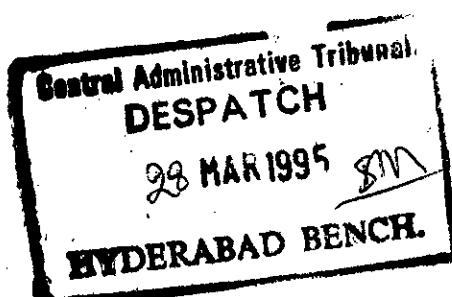
Dismissed as withdrawn

Dismissed for Default.

Rejected/Ordered

No order as to costs.

YLKR



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